GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
RAJYA SABHA
STARRED QUESTION NO : 139
(TO BE ANSWERED ON THE 5th August 2024)

AFFIRMATIVE ACTION PLAN FOR SCHEDULED CASTES AND SCHEDULED TRIBES

*139. SHRI NEERAJ DANGI

Will the Minister of CIVIL AVIATION be pleased to state:-

(a) whether any 'Affirmative Action' Plan has been formulated to secure the employment and interests of Scheduled Castes (SCs) and Scheduled Tribes (STs) after privatisation of Air India; and
(b) if so, the details thereof?

ANSWER

MINISTER OF CIVIL AVIATION

(Shri Kinjarapu Rammohan Naidu)

(a) and (b): A statement is laid on the Table of the House.

*****

STATEMENT REFERRED TO IN REPLY TO PARTS (A) TO (B) IN RESPECT OF RAJYA SABHA STARRED QUESTION NO. 139 FOR REPLY ON 05.08.2024 REGARDING AFFIRMATIVE ACTION PLAN FOR SCHEDULED CASTES AND SCHEDULED TRIBES.

(a) and (b): The Share Purchase Agreement (SPA) signed amongst Government of India, the Strategic Partner (SP) i.e. M/s Talace Pvt. Ltd. and Air India provides that, the SP shall, for a period of 1 (one) year post the closing date, use its best endeavours to provide adequate job opportunities to scheduled caste / scheduled tribe, persons with disability and socially disadvantaged categories of the society and to ensure that in the event of reduction in the strength of the employees of the company, scheduled castes / scheduled tribes, persons with disability and socially disadvantaged categories of the society, will be retrenched/ terminated last.

The SPA also provides that the company and or AIXL shall not remove or retrench any part of the employees for a period of 1 (one) year from the closing date other than termination or dismissal of the employees for cause in accordance with applicable staff regulations and standing orders or applicable Law.

*****

भारत सरकार
नागर विमानन मंत्रालय
राज्य सभा
मौखिक प्रश्न संख्या : 139
सोमवार, 05 अगस्त, 2024 ((श्रावण 14,1946 (शक)) को दिया जाने वाला उत्तर

अनुसूचित जातियों और अनुसूचित जनजातियों हेतु सकारात्मक कार्य-योजना

***139 श्री नीरज डांगी:**

क्या **नागर विमानन** मंत्री यह बताने की कृपा करेंगे कि:
(क) क्या एयर इंडिया के निजीकरण के पश्चात् अनुसूचित जातियों (एससी) और अनुसूचित जनजातियों (एसटी) हेतु रोजगार तथा इनके हितों का संरक्षण करने हेतु कोई 'सकारात्मक कार्य-योजना' तैयार की गई है; और
(ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

उत्तर
नागर विमानन मंत्री (श्री किंजरापु राममोहन नायडू)

(क) और (ख): विवरण सदन के पटल पर रखा गया है।

"अनुसूचित जातियों और अनुसूचित जनजातियों हेतु सकारात्मक कार्य-योजना" के संबंध में श्री नीरज डांगी द्वारा पूछे गए राज्य सभा के दिनांक 05.08.2024 के मौखिक प्रश्न संख्या 139 के भाग (क) और (ख) के उत्तर में संदर्भित विवरण

(क) और (ख): भारत सरकार, कार्यनीतिक भागीदार (एसपी) अर्थात मैसर्स टैलेस प्राइवेट लिमिटेड और एअर इंडिया के बीच हस्ताक्षरित शेयर खरीद समझौते (एसपीए) में प्रावधान है कि समापन तिथि के बाद, 1 (एक) वर्ष की अवधि के लिए कार्यनीतिक भागीदार (एसपी) द्वारा अनुसूचित जाति/अनुसूचित जनजाति, दिव्यांगजनों और समाज के सामाजिक रूप से वंचित वर्गों को पर्याप्त रोजगार के अवसर प्रदान करने के लिए सर्वोत्तम प्रयास किए जाएंगे और यह सुनिश्चित किया जाएगा कि कंपनी के कर्मचारियों की संख्या में कमी किए जाने की स्थिति में, अनुसूचित जाति/अनुसूचित जनजाति, दिव्यांगजनों और समाज के सामाजिक रूप से वंचित वर्गों के व्यक्तियों की छंटनी/सेवा समाप्ति सबसे अंत में की जाएगी।

एसपीए में यह भी प्रावधान है कि लागू कर्मचारी विनियमों और स्थायी आदेशों या लागू कानून के अनुसार किसी भी कारण से कर्मचारियों की सेवा-समाप्ति या बर्खास्तगी के सिवाए, कंपनी और/अथवा एआईएक्सएल द्वारा समापन तिथि से 1 (एक) वर्ष की अवधि के लिए किसी भी कर्मचारी वर्ग को हटाया नहीं जाएगा अथवा उनकी छंटनी नहीं की जाएगी।

****

श्री नीरज डांगी: सभापति जी, आपका बहुत-बहुत धन्यवाद।

महोदय, मैं आपके माध्यम से माननीय मंत्री महोदय से पूछना चाहूंगा कि क्या यह सही है कि एयर इंडिया के निजीकरण के बाद आरक्षित श्रेणियों के कर्मचारियों के हितों को सुरक्षित रखने के लिए एक समिति का गठन किया गया था? यदि इसका उत्तर हाँ है तो अनुसूचित जाति और अनुसूचित जनजाति के कर्मचारियों सहित सभी स्थायी कर्मचारियों की सेवा निवृत्ति, अवकाश नगदीकरण, ग्रेच्युटी, कर्मचारी आवास, पदोन्नति और भर्ती के लिए आरक्षण के संबंध में क्या सुझाव दिए गए हैं? मैं यह भी पूछना चाहता हूं कि क्या इस समिति द्वारा दिए गए सुझावों पर अमल किया जा रहा है? यदि इसका उत्तर हाँ है, तो इस संदर्भ में क्या नीतिगत निर्णय लिए गए हैं?

SHRI KINJARAPU RAMMOHAN NAIDU: Hon. Chairman, Sir, the Air India was privatized in the year 2022 and the Share Purchase Agreement happened between the Government of India, which is Air India at that point of time, and also the strategic partner which came out to be Talace, which was wholly owned subsidiary by Tata Group. So, when that agreement was made, especially, in the sense that some of the rights have to be protected for the SCs and STs, the Government has mentioned, Sir, in the share purchase agreement that for a period of one year before the closing date, to use its best endeavours to provide adequate job opportunities to SCs, STs, Persons with Disability and Socially-Disadvantaged categories of the society. To ensure that in the event of reduction in the strength of employees of the company, SCs, STs, Persons with Disability and Socially-Disadvantaged categories of the society will be terminated last. This was the clause which was put in the share purchase agreement at the time of the sale of Air India. Other than this, there was no committee that was formed. But I would like to draw the attention of this House to a specific affirmative Action Plan Committee, which was actually formed in 2006 with the intention as to how the private sector deals with the reservations. It was formed in 2006. And, at that point of time, the Committee was constituted and its Chairman was Principal Secretary to the PM then, in 2006. And there were Secretaries from other Ministries which were involved, just like Social Justice and Empowerment, DOPT, Tribal Affairs and Industry, Policy and Promotion. And in the first meeting, -- this was in the time of 2006 -- it was observed, -- these are the comments from the first committee meeting that was held -- that the best course for achieving progress on the issue of affirmative action is through voluntary action by the industry itself. This was thought about at that time itself. So, the point of getting into the discussion of private sector and the reservations does not arise with this question, Sir.

MR. CHAIRMAN: Second supplementary; Shri Neeraj Dangi.

श्री नीरज डांगीः सर, मेरा दूसरा प्रश्न है, वर्ष 2007 में एअर इंडिया और इंडियन एयरलाइंस का विलय हुआ था, जिसके बाद एक नई कंपनी, नेशनल एविएशन कंपनी ऑफ इंडिया लिमिटेड बनाई गई और उस वक्त अनुसूचित जाति को 15 प्रतिशत और अनुसूचित जनजाति को साढ़े सात प्रतिशत का आरक्षण दिया जाता था। देश भर में एअर इंडिया के अंतर्गत, ग्रुप ए से लेकर ग्रुप डी में लगभग 6,127 अनुसूचित जाति के कर्मचारी एवं 2,055 अनुसूचित जनजाति के कर्मचारी थे। माननीय सभापति महोदय, मैं आपके माध्यम से, मंत्री महोदय से पूछना चाहूँगा कि एअर इंडिया के निजीकरण के पश्चात, वर्तमान में अनुसूचित जाति और अनुसूचित जनजाति के कितने अधिकारी और कर्मचारी एअर इंडिया में कार्यरत हैं एवं एअर निजीकरण के पश्चात, अनुसूचित जाति और अनुसूचित जनजाति की सामाजिक सुरक्षा और उनके रोजगार के संरक्षण के लिए सरकार ने क्या कदम उठाए हैं?

SHRI KINJARAPU RAMMOHAN NAIDU: Sir, once the Air India has been sold, it comes under the private sector. And no private sector has any kind of reservation policy which the Government is looking at, at the moment. *...(Interruptions)...* So, the question...

श्री नीरज डांगीः सर, उनका क्या होगा? उन्हें प्राइवेटाइज़ेशन के बाद हटा देंगे? ...(**व्यवधान**)...

MR. CHAIRMAN: Mr. Neeraj, please wait for the answer. *...(Interruptions)...*

SHRI KINJARAPU RAMMOHAN NAIDU: So the question that the hon. Member has raised right now is something related to the private sector and the company itself. And if he wants some figures while Air India was under the Government, we can, definitely, give those statistics. And we have tried every single thing to maintain the percentage within this. We have followed all the rules. I want to mention one more thing. This House also has to know why the Air India had gone for privatization. I will take you back to 2003- 2004. In 2003-2004, Air India including Indian Airlines also, it was under the profit of Rs. 136 crores. In 2004-05, the profit was Rs.160 crore. But once there was a change in Government, *...(Interruptions)...* Sir, they have to listen. Now, they have to listen. *...(Interruptions)...* सर, एअर इंडिया की बात हो रही है, तो उसका प्रॉफिट और लॉस तो देना पड़ेगा। ...(**व्यवधान**).. Let me answer it. *...(Interruptions)...*

MR. CHAIRMAN: Hon. Minister, *...(Interruptions)...* One minute. *...(Interruptions)...* Hon. Member, would you listen to me? Hon. Minister has categorically stated in the House that when there was a share transfer agreement,

there was a specific stipulation. Is it your case that that stipulation is being violated? If we get into historical background, it is different. When transfer has taken place; there is a share transfer agreement. The stipulation, the relevant one, has been read by the Minister.

SHRI NEERAJ DANGI: What is the present status then?

MR. CHAIRMAN: You are allowed only two supplementaries. *...(Interruptions)...* Please. Hon. Members, any disturbance will come in the way of hon. Member and the reply by the hon. Minister.

SHRI KINJARAPU RAMMOHAN NAIDU: Sir, I would like to continue and complete my statement. *...(Interruptions)...*

MR. CHAIRMAN: Question Hour is over.